

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103

IA-3511/2021

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

...**FINANCIAL CREDITOR**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

...**CORPORATE DEBTOR**

SECTION

U/s 7 of IBC, 2016

Order delivered on 03.09.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Ms. Nazia Parveen Advocate

For the Respondent :

For the R.P.

: Mr. Rishabh Jain, Advocate for RP

ORDER

IA-3511/2021

This is an Application filed on behalf of Anam Husain (Financial Creditor) under Section 60 (5) of Insolvency and Bankruptcy Code read with Rule 11 of NCLT Rules seeking directions to R.P. to collate the claim by condoning the delay. Counsel for the R.P. is present and submitted that the claim was already collated.

Having regard to the submissions made by the R.P. this Application has now become infructuous. The Counsel for the Applicant has also prayed for grant of the leave of this Tribunal to withdraw the Application. The leave prayed for is granted. The withdrawal of the Application is **allowed** since the Application has become infructuous.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Jyoti



(P.S.N. PRASAD)
MEMBER (JUDICIAL)